

Report on civil nuclear energy

*192. SHRI JESUDASU SEELAM:
DR. T. SUBBARAMI REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether a report on civil nuclear energy prepared by the Federation of India Chambers of Commerce and Industry points out that the private sector has made strong pitch for 51 per cent equity instead of 49 per cent equity in the nuclear power projects;

(b) if so, whether the report also points out that the private sector has called for an amendment to the Atomic Energy Act, 1962;

(c) if so, the other main points mentioned in the report; and

(d) whether Government has considered the report and the steps Government proposes to take to amend the Atomic Energy Act?

THE MINISTER OF STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Sir.

(c) The other main points mentioned in the report prepared by the Federation of Indian Chambers of Commerce and Industry are:—

- i. Foreign Direct Investment (FDI) in the nuclear sector
- ii. Civil Nuclear Liability Regime.
- iii. Fuel policy of Government of India.
- iv. Availability of nuclear sites to private utilities.

(d) For the present participation of Indian private sector in nuclear power generation projects will continue to be as per the existing provisions of the Atomic Energy Act, 1962.

Monitoring of projects under JNNURM

*193. SHRI SYED AZEEZ PASHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the budgetary allocation made for the implementation of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for each of the last three years, State-wise;

(b) the number of projects sanctioned under the scheme during the current year, State-wise;

(c) whether there is any monitoring mechanism to ensure proper implementation of the scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): Annual Budgetary allocation is not made State-wise. Budgetary allocation made for the